National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 140/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 15.02.2018**

NAME OF THE COMPANY: MIS ASREC (Smelia) Ltd Vs. MIS Shaishi oils and SECTION OF THE COMPANIES ACT/1 & B CODE: 7 of IRB code of 2016.

SI. NO. Name Designation Representation ABHISHEK ANAND ADVOCATE PETITIONER MAINNE SUDHIR KRGOEL MD Shashioils Spell <u>1.</u> <u>2.</u>

CP No. (IB) 140/ALD/2017

Shri Abhishek Anand for the Petitioner-Financial Creditor. Shri Sudhir Kumar Goel, Managing Director of the Corporate Debtor

Company present in person. He informed that reply / objection on behalf of the Corporate Debtor Company could not be filed because he met with an accident and there was some death in his family.

Therefore, a further opportunity be provided for filing objection/reply to the present I.B. petition. Such request is strongly opposed by the learned counsel for the petitioner.

Having heard the submission of both parties and by considering circumstances of the present case, the Corporate Debtor Company is granted liberty to file a formal application for recalling our previous order and for seeking of permission for filing objection/ comments to the present petition as well as on waiver of the cost imposed against it.

After filing of such application, this court after hearing the counsel for both parties may consider whether permission for filing objection by the Corporate Debtor Company can be granted and the cost imposed can be waived or otherwise?

Notwithstanding the above, the Corporate Debtor Company is expected get ready its objection/ reply by next date of hearing on 27th February.

The matter to be listed on 27th March, 2018.

Date: 15/02/2018

Typed by Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judicial)